

Company Owned Company Operated Pumps

1125. SHRI KIRTI VARDHAN SINGH:

पेट्रोलियम एवं प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the total number of Petrol and CNG pumps being operated under the Company owned Company Operated (COCO) Pumps scheme in the country, State -wise;

(b) whether the operations of pumps under COCO scheme incurs huge financial losses to the various state owned companies and if so, the losses incurred to the various companies in the last three financial years; and

(c) the reasons for continuing with this scheme although these pumps could be allotted permanently to vendors through lottery?

ANSWER

पेट्रोलियम एवं प्राकृतिक गैस मंत्री (श्री धर्मन्द्र प्रधान)

**MINISTER OF PETROLEUM AND NATURAL GAS
(SHRI DHARMENDRA PRADHAN)**

(a) Public Sector Oil Marketing Companies (OMCs) have informed that there are 669 Retail Outlets (ROs) for MS/HSD as on 01.01.2021 in the country which are being operated on permanent Company Owned Company Operated (COCO) basis. State/UT-wise number of these COCOs is given in Annexure.

Further, there are 398 CNG stations (COCO Model) as on 3.2.2021 in the country.

(b)&(c) Public Sector OMCs operate their flagship ROs as permanent COCOs considering various factors like strategic location, creating brand image, training of dealers/ staff, piloting out new retail initiatives, etc. The day to day operation of such ROs is under the supervision of a company officer. ROs for operation as permanent COCOs are identified based on various criteria like, Sales potential of MS/HSD, Investment, ownership of site by Corporation etc.

Investment made by OMCs in these permanent COCOs depends on factors like market type (urban/highway), plot dimensions, Allied Customer amenities, sales potential of the site, facilities/equipment planned etc. The investments made in the permanent COCOs are based on the benchmark IRR norms and as per market requirement. Public Sector OMC's permanent COCO's are for strategic reasons, as explained above, cannot be earmarked for divestment.

ANNEXURE

Annexure referred to in reply to part (a) of Lok Sabha Unstarred Question No.1125 for 8.2.2021 asked by Shri Kirti Vardhan Singh, MP regarding Company Owned Company Operated Pumps.

OMCs Permanent COCOs as on 01.01.2021

No.	State/UT	No of Permanent COCOs
1	Andaman and Nicobar Islands UT	0
2	Andhra Pradesh	67
3	Arunachal Pradesh	0
4	Assam	1
5	Bihar	9
6	Chandigarh union territory	2
7	Chhattisgarh	10
8	Dadra and Nagar Haveli UT	0
9	Daman and Diu union territory	0
10	Delhi	17
11	Goa	0
12	Gujarat	55
13	Haryana	23
14	Himachal Pradesh	1
15	Jammu and Kashmir	1
16	Jharkhand	6
17	Karnataka	56
18	Kerala	25
19	Ladakh	0
20	Lakshadweep union territory	0
21	Madhya Pradesh	18
22	Maharashtra	74
23	Manipur	0
24	Meghalaya	0
25	Mizoram	0
26	Nagaland	0
27	Odisha	16
28	Puducherry	3
29	Punjab	22
30	Rajasthan	45
31	Sikkim	0
32	Tamil Nadu	78
33	Telangana	40
34	Tripura	0
35	Uttar Pradesh	62
36	Uttarakhand	1
37	West Bengal	37
	Total	669